## Displacement of tribal people

4136. SHRI N.R. GOVINDARAJAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the first UN State of the World's indigenous People Report (2010) finds that the poverty levels of tribals of the country have remained persistent over time and are lower than those of Scheduled Castes on par with those of Sub-Saharan countries;
  - (b) is so, the details thereof;
  - (c) whether the large dams and infrastructure projects have displaced these tribal countries;
  - (d) if so, the details thereof;
- (e) whether the displacement of Manipuri tribals by building a hydro-electric dam and Santhal adivasis in Jharkhand by mining companies displaced tribal people without adequate compensation; and
- (f) if so, the details thereof and the steps taken by Government for the safety and welfare of tribal community?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHAR BHAI CHAUDHARY): (a) to (d) The Ministry of Tribal Affairs deals with Scheduled Tribes who have been scheduled under Article 342 of the Constitution. Therefore, this Ministry cannot comment on any report on indigenous people.

(e) and (f) Land being a State subject and land acquisition procedure and compensation having been provided for under the Land Acquisition Act 1894 and related Acts, it is up to the State Government of Manipur and Jharkhand to comply with the provisions of the Act as well as provisions of the National Rehabilitation and Resettlement Policy 2007 regarding rehabilitation of the displaced persons. Data on issues of compensation and resettlement are not maintained in this Ministry.

## Forest dweller families

4137. DR. GYAN PRAKASH PILANIA:

SHRI LALIT KISHORE CHATURVEDI:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of tribal families in the country, State-wise, who are actually forest dwellers;
- (b) whether land has been distributed to such tribal families under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;